

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) As reported by the Central Bureau of Investigation (CBI), the Central Vigilance Commission (CVC) has recommended for CBI inquiry into allocation of coal blocks allotted by the Ministry of Coal during the period 2006 to 2009. The CBI has registered on 01.06.2012 a Preliminary Enquiry against the companies which have been allocated captive coal blocks and unknown officials of Ministry of Coal. The enquiry is in progress.

(c) Does not arise in view of reply given at (a) and (b) above.

Coal production

2331. SHRI D. RAJA: Will the Minister of COAL be pleased to state:

(a) whether it is fact that the Coal India Ltd. (CIL) has chalked out plans to invest Rs. 12,500 crore during the next three years to increase the coal production; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) As per the approved Budget Estimates for the Annual Plan 2012-13, the capital investment of CIL for achieving a coal production target of 464.10 million tonnes and dispatch target of 470 million tonnes is Rs. 4275 crore. In addition a budget provision of Rs. 5000 crore has been made for acquisition of assets abroad and Rs. 500 crore for development of Coal Block in Mozambique.

Further the envisaged capital investment in the XII plan of CIL is Rs. 24,400 crore for the period 2012-17. In addition an amount of Rs. 25,000 crore is also envisaged for acquisition of assets abroad and Rs. 10,000 crore for development of Coal Block in Mozambique.

Production of coal by private companies

†2332. SHRI RAM JETHMALANI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Coal India Limited (CIL) has decided to hand-over the responsibility of coal production to private companies;

†Original notice of the question was received in Hindi.

(b) if so, the details in this regard and whether private companies have already been selected for this purpose;

(c) if so, the details thereof and the number of coal blocks decided to be given to them for the production; and

(d) the reasons for taking the above said step by CIL?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) No Sir. However, some operations of coal production and Over Burden Removal are carried out through hiring of equipment by CIL/its subsidiary companies.

(c) and (d) Coal India Ltd. has decided to give any coal block to private companies for coal production.

Fuel supply agreement with paper manufacturing companies

2333. DR. V. MAITREYAN: Will the Minister of COAL be pleased to state:

(a) whether the paper manufacturing companies have signed Fuel Supply Agreement (FSA) with the Coal India Limited (CIL) and its other subsidiaries;

(b) if so, the details of such companies which concluded FSA with CIL and the details of current status of such companies, their production capacity, *etc.*;

(c) the steps initiated by Government to resolve the problem between CIL and such companies and the details of outcome thereof; and

(d) the steps taken/being taken by Government for regular supply of coal to such companies?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes Sir. Forty-five Paper Manufacturing Plants have signed Fuel Supply Agreement (FSA) with the subsidiary companies of Coal India Limited (CIL) for their coal supply. The details of production capacity of these plants are not available. However, the details of Plant-wise Annual Contract Quantity (ACQ) *vis-a-vis* coal supplies, during the last three years, are furnished in Statement (*See below*).

(c) and (d) Under the provisions of the New Coal Distribution Policy of October 2007, coal is supplied as per the terms of bilateral fuel supply agreement at 75% of normative quantity for paper sector. The coal supplies to paper sector have been 79%, 86% and 81% respectively of the annual contract quantity in the last three years. Problems arising between the coal company and the paper manufacturing plants, if any, are to be resolved as per the provisions of the FSA.